

Number of arrests made under IT (Amendment) Act

4710. SHRI P. RAJEEVE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of arrests made under Information Technology (Amendment) Act, 2008, since April, 2011; and

(b) the types of offences for which arrests have been made so far?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) National Crime Records Bureau (NCRB) collects data on crimes including Cyber Crimes on Calendar year basis. The latest data available with NCRB pertains to the year 2010 in which 1193 persons were arrested in the country under Information Technology Act. The types of offences for which the arrests have been made in 2010 include the following:

1. Tampering Computer Source documents.
2. Hacking with Computer Systems.
 - (i) Loss/damage to computer resource/utility
 - (ii) Hacking
3. Obscene publication/transmission in electronic form.
4. Failure
 - (i) Of compliance/order of certifying Authority
 - (ii) To assist in decrypting the information intercepted by Govt. Agency.
5. Un-authorized access/attempt to access of protected Computer System.
6. Obtaining License or Digital Signature Certificate by misrepresentation/suppression of fact.
7. Publishing false digital Signature Certificate.
8. Fraud digital Signature Certificate.
9. Breach of confidentiality/privacy.

4G services

‡4711. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Government was very enthusiastic about the expansion of 3G and 4G services in the country, but due to sudden and ten fold increase in the prices of 2G spectrum by TRAI, the issue of 4G services has gone to the backburner;

‡Original notice of the question was received in Hindi.

(b) if so, the details thereof;

(c) whether in such a situation Government is working out its future strategy and taking concrete steps to provide 4G services; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Government is enthusiastic for expansion/introduction of 3G and 4G services in the country. Telecom Regulatory Authority of India (TRAI), in its recommendations on "Auction of Spectrum" dated 23rd April, 2012 recommended reserve price in different bands including 2G bands. The details of the reserve price recommended by TRAI is given in the Statement (*See* below). Further TRAI also recommended that all spectrum to be assigned through the auction process in future shall be liberalized. In other words, such liberalized spectrum in any band can be used for deploying any services in any technology. These Recommendations are under consideration of Government.

(c) and (d) Government has already auctioned BWA spectrum in Frequency band 2300-2400 MHz during April, 2010 and thereafter BSNL has launched WIMAX (Worldwide Interoperability for Microwave Access) based 4G services in various cities/districts headquarters of Kerala and Punjab circles. In addition to above, BSNL has launched WIMAX (4G) services in the rural area of AP, Assam, Bihar, Tamilnadu (including Chennai), Gujarat, HP, Haryana, J&K, Karnataka, Maharashtra, M.P., North East, Orissa, Punjab, Rajasthan, UP(W), UP(E), & West Bengal (excluding Andaman & Nicobar) service areas, which also include the new states of Uttaranchal, Jharkhand & Chhatisgarh.

Bharti Airtel Ltd. has launched 4G Broadband Wireless Access (BWA) services based on Long Term Evolution (LTE) technology in Kolkata and Bangalore.

Statement

Reserve Price per MHz (in Rs. Crore)

Sl. No.	Licence Service Area	700 MHz	800 MHz	900 MHz	1800 MHz	2100 MHz	2300 MHz
1	2	3	4	5	6	7	8
1	Delhi	2869.04	1434.52	1434.52	717.26	747.17	126.20
2	Mumbai	2808.56	1404.28	1404.28	702.14	731.43	129.13

<i>Written Answers to</i>			[18 May, 2012]			<i>Unstarred Questions</i>		141
1	2	3	4	5	6	7	8	
3	Kolkata	470.76	235.38	235.38	117.69	122.60	29.46	
4	Maharashtra	1087.96	543.98	543.98	271.99	283.34	51.56	
5	Gujarat	930.76	465.38	465.38	232.69	242.39	34.57	
6	AP	1187.72	593.86	593.86	296.93	309.31	59.64	
7	Karnataka	1366.56	683.28	683.28	341.64	355.89	86.91	
8	Tamil Nadu	1267.12	633.56	633.56	316.78	329.99	116.54	
9	Kerala	270.32	135.16	135.16	67.58	70.39	14.57	
10	Punjab	278.52	139.26	139.26	69.63	72.54	18.71	
11	Haryana	192.56	96.28	96.28	48.14	50.14	6.75	
12	UP - West	444.64	222.32	222.32	111.16	115.79	10.35	
13	UP - East	315.32	157.66	157.66	78.83	82.12	8.02	
14	Rajasthan	277.68	138.84	138.84	69.42	72.32	5.48	
15	M.P.	223.48	111.74	111.74	55.87	58.20	7.02	
16	West Bengal	106.96	53.48	53.48	26.74	27.85	4.00	
17	H.P.	32.2	16.10	16.10	8.05	8.39	1.16	
18	Bihar	175.96	87.98	87.98	43.99	45.83	5.59	
19	Orissa	83.92	41.96	41.96	20.98	21.85	3.58	
20	Assam	35.88	17.94	17.94	8.97	9.34	1.86	
21	North East	36.6	18.30	18.30	9.15	9.53	1.20	
22	J&K	26.2	13.10	13.10	6.55	6.83	1.20	

Increase in cyber crimes

4712. DR. T. SUBBARAMIREDDY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there has been a spurt in cyber crimes/frauds in the country in the recent past;